



2026:AHC-LKO:40354

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL REVISION No. - 404 of 2026

X Juvenile Delinquent Thru. Her Mother

.....Revisionist(s)

Versus

State Of U.P. Thru. The Prin. Secy. Home Deptt.
Lko. And 3 Others

.....Opposite
Party(s)

Counsel for Revisionist(s) : Aman Kumar Shrivastav, Ankit Shukla
Counsel for Opposite Party(s) : G.A.

Court No. - 11

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Heard learned counsel for the revisionist, learned A.G.A. for the State and perused the record.
2. This Criminal Revision has been filed with the prayer to set aside the judgment and order dated 06.02.2026 passed by the learned Special Judge (POCSO Act)/Additional Sessions Judge, Court No. 4, Lakhimpur Kheri in Criminal Appeal No. 16 of 2026 (Delinquent Girl vs. State of U.P. and Others), and the order dated 22.01.2026 passed by the Juvenile Justice Board, Lakhimpur Kheri in Case Crime No. 323 of 2025, under Sections 103(1) and 351(3) of the Bharatiya Nyaya Sanhita, 2023 (corresponding to Sections 302 and 506 IPC), Police Station Pasgawan, District Lakhimpur Kheri.
3. Learned counsel for the revisionist submitted that, in the FIR, allegations were made against three accused persons, including the revisionist. He further submitted that the co-accused, namely, Golu @ Prabhakar and Gita Devi @ Sita Devi, have already been enlarged on bail by the Co-ordinate Bench of this Court vide order dated 17/02/2026 and passed in Criminal Appeal Nos.4176/2025 and 4180/2025, respectively. It was further submitted that the present case is one of suicide and not of strangulation, as no fracture of the hyoid bone was detected or mentioned in the post-mortem report.

4. Mr. Ajay Kumar Srivastava, learned A.G.A. for the State opposed the prayer and supported the impugned order. However, he could not dispute that the role assigned to the present revisionist is similar to that of the co-accused persons who have already been released on bail.

5. In view of the above, the present revision is **allowed** and the judgment and order dated 06.02.2026 passed by the learned Special Judge (POCSO Act)/Additional Sessions Judge, Court No. 4, Lakhimpur Kheri in Criminal Appeal No. 16 of 2026 (Delinquent Girl vs. State of U.P. and Others), and the order dated 22.01.2026 passed by the Juvenile Justice Board, Lakhimpur Kheri in Case Crime No. 323 of 2025, under Sections 103(1) and 351(3) of the Bharatiya Nyaya Sanhita, 2023 (corresponding to Sections 302 and 506 IPC), Police Station Pasgawan, District Lakhimpur Kheri are hereby **set aside**.

6. Let revisionist, namely, **X Juvenile Delinquent Thru. Her Mother**, be released on bail in Case Crime No. 323 of 2025, under Sections 103(1) and 351(3) of the Bharatiya Nyaya Sanhita, 2023 (corresponding to Sections 302 and 506 IPC), Police Station Pasgawan, District Lakhimpur Kheri on furnishing of a personal bond alongwith an undertaking on behalf of revisionist by his legal guardian/grand father to the effect that he will not permit the revisionist to come in association with any known criminal or expose him to moral, physical or psychological danger or that his release would defeat the ends of justice and provide no occasion to the revisionist whereby his release on bail would defeat the ends of justice, by his legal guardian/grand father and one personal bond as well as one surety in the like amount to the satisfaction of the Court concerned subject to following conditions:-

(1) Revisionist will not try to influence the witnesses or tamper with the evidence of the case or otherwise misuse the liberty of bail.

(2) Revisionist will fully cooperate in expeditious disposal of the case and shall not seek any adjournment on the dates fixed for evidence when witnesses are present in the Court.

(3) Revisionist shall remain present, in person, before the Board on the dates fixed for (a) opening of the case; (b) framing of charge; and (c)

recording of statement under Section 313 Cr.P.C. If in the opinion of the Board that absence of the revisionist is deliberate or without sufficient cause, then it shall be open for the Board to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

7. Any violation of above conditions will be treated misuse of bail and Board will be at liberty to pass appropriate orders in the matter regarding cancellation of bail.

(Praveen Kumar Giri,J.)

June 5, 2026

V. Sinha